

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Fifth Lok Sabha)

TWENTY-NINTH REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-ninth Report.

2. The Committee met on the 30th July, 1973 for—

- I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Reconsideration of the classification of the Ban on Communal Political Parties Bill, 1972 by Shri Samar Guha.
- III. Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 3rd August, 1973.

Classification and allocation of time to Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri Vikram Mahajan, Ram Bhagat Paswan and Vishwanath Pratap Singh attended.

4. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of classification of a Bill

5. The Committee considered the request of Shri Samar Guha to reconsider their earlier recommendation giving category 'B' (*vide* Fifteenth and Twenty-Fifth Reports) and place his Bill, namely, the Ban on Communal Political Parties Bill, 1972 in category 'A'. Shri Samar Guha, who had been invited, did not attend the sitting.

On reconsideration, the Committee did not see any justification in altering the original categorisation of the Bill.

Allotment of time to Resolutions

6. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

7. The Committee recommend the allocation of time as follows:—

- | | |
|--|---------|
| (1) Resolution regarding ownership of newspapers and agencies. | 2 hours |
| (2) Resolution regarding drought and famine. | 2 hours |
| (3) Resolution regarding Trade Unions in West Bengal. | 2 hours |

Recommendations

8. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 7 above, be agreed to by the House.

New Delhi;
July 30, 1973.
Srsavna 8, 1895 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1973 (<i>Insertion of new article 130A</i>) by Shri R. P. Ulaganambi	14 of 1973	B	2 hours
2.	The Disclosure of assets of Members of Parliament Bill, 1973 by Shri R. P. Ulaganambi	47 of 1973	B	2 hours
3.	The Compulsory Military Training or Social Service for the Students Bill, 1973 by Shri Vikram Mahajan	43 of 1973	B	2 hours
4.	The Compulsory Cultivation and setting up of Agriculture-cum Cottage Industries Bill, 1973 by Shri Ram Bhagat Parwan	45 of 1973	B	2 hours
5.	The Constitution (Amendment) Bill, 1973 (<i>Amendment of article 80 and omission of Fourth Schedule</i>) by Shri Dinesh Chandra Gowami	40 of 1973	B	2 hours
6.	The Companies (Amendment) Bill, 1973 (<i>Amendment of sections 224, 226, etc.</i>) by Shri E. V. Vithal Patil	48 of 1973	B	2 hours
7.	The Compulsory Family Planning Bill, 1973 by Shri Vikram Mahajan	43 of 1973	B	2 hours
8.	The Constitution (Amendment) Bill, 1973 (<i>Amendment of article 371</i>) by Shri Vasant Sathe	41 of 1973	B	2 hours
9.	The Free Legal Aid to the Poor Bill, 1973 by Shri Vishwanath Prasad Singh	50 of 1973	B	2 hours